

Service Matter

(16)

Before Central Adm. Tribunal.
G. P. Evc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Ahmedabad.

Stamp No. _____

Advocate Mr. R-V. Deshmukh

Office Note, if any,

for int-relief in terms
of para

C. A. No. 255/86

APPEAL

CIVIL

APPLICATION

No. 16 of 1985

(Sul.C.A.)

(Under Service matter Act)
(Art. _____ of the

Constitution of India)

To be admitted to the File.

This _____ day of _____ 1985.

Assistant Registrar

Court's Order

Heard Mr. Deshmukh for the
applicant and Mr. S.D. Shah for
the respondents. Mr. Shah states
that Mr. N.S. Pillai is
suffering from serious ailment and
he needs medical treatment.
at Ahmedabad is needed. He
also states that the petitioner is
at Ahmedabad for the longest
period in the course of enforced
detention at Ahmedabad (except
two lady officers
taking into account their colors

I do not think that there
are good grounds to withdraw
stay of the transfer order.

The prayer is rejected. However
as a sympathy for the petitioner, the transfer
should not be effected. B.C. Gangal
12.12.1985
till 12.1.1986.

Mr. Deshmukh states that
the applicant wants to
withdraw this application.
He produces a letter dated
20.1.1986 written by the
applicant to him in this
respect. The letter is
taken on record.

This application is
disposed of as withdrawn.

B.C. Gangal

20.1.1986